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24.5.96

ON No

1678/94

Hon Mr S. Dayal 15/11

News for the parties.
Learned Counsel for the applicants
did not ~~remain~~ present on
12.12.94, 7.2.95, 13.7.95,
6.9.95 and 13.12.95 and
only Proxy Counsel was
present on 3.4.96 to seek
adjournment. Applicant
seems to have lost interest
in the case. It is, therefore,
dismissed for default.


15/11

